

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

W.P.(L). No. 7335 of 2019

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The General Manager Govindpur Area No.III of M/s BCCL through Sri Sunil  
Nigam & Anr. ... ..**...Petitioners**

**-Versus-**

Sukan Beldar .... **...Respondent**

**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK**

**(Through: Video Conferencing)**

For the Petitioners : Mr. A. K. Mehta,, Advocate

For the Respondent : XX

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**05/07.07.2020** In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onward. They have no complaint in respect to the audio and video clarity and quality.

As prayed, two weeks' time is granted to the learned counsel for the petitioner for removing the defects' as pointed out by the office.

Put up this case after two weeks'.

**(Dr. S.N. Pathak, J.)**

punit/-